

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO.1637
TO BE ANSWERED ON 09.12.2015

FAST TRACK NUCLEAR PROJECTS

1637. SHRI DUSHYANT CHAUTALA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has any proposal to undertake fast track nuclear projects through joint ventures with the public sector undertakings;
- (b) if so, the details thereof;
- (c) whether this move has been taken by the Government due to inadequate fund availability and if so, the details thereof;
- (d) whether the Government is also planning to bring amendment in the Atomic Energy Act to enable Nuclear Power Corporation of India Limited (NPCIL) to enter into joint ventures with other public sector undertakings; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (DR.JITENDRA SINGH):

- (a) Yes Sir.
- (b)&(c) The Joint Ventures (JVs) proposed with other Public Sector Undertakings (PSUs) is to pool equity for expanding installed nuclear power capacity. Considering the large equity requirements of the planned expansion of nuclear power programme, Joint Venture companies with Public Sector energy majors viz. Anushakti Vidyut Nigam Limited (NPCIL & NTPC). NPCIL-Indian Oil Nuclear Energy Corporation Limited (NPCIL & IOCL) and NPCIL- NALCO Power Company Limited (NPCIL & NALCO) have been incorporated. Nuclear Power projects will be taken up by these companies after allotment and approval of the same by the Government.
- (d) Yes Sir.
- (e) A Notice of intention to introduce the Bill seeking amendment in the Atomic Energy Act, has been sent to the Lok Sabha Secretariat.
